- (iv) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2007-08, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Sangrahalaya.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 564/15/09]

I. Notification of the Ministry of Communications and Information Technology.

## II. Memorandum of Understanding between the Government of India and the Mahanagar Telephone Nigam Limited.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Communications and Information Technology (Department of Posts) Notification G.S.R. 86 (E), dated the 10th February, 2009, publishing the Indian Post Office (Amendment) Rules, 2009, under sub-section 4 of the Section 74 of the Indian Post Office Act, 1898; together with delay statement.

[Placed in Library. See No. L.T. 532/15/09]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Communications and Information Technology, Department of Telecommunications) and the Mahanagar Telephone Nigam Limited (MTNL), for the year 2009-10.

[Placed in Library. See No. L.T. 533/15/09]

- I. Report and Accounts (2007-08) of the Sports Authority of India, New Delhi and related papers.
- II. Report and Accounts (2007-08) of the LNUPE Gwalior and related papers

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Authority.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 546/15/09]

- (ii) (a) Annual Report and Accounts of the Lakshmibai National University of Physical Education (LNUPE), Gwalior, for the year 2007-08, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Authority.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 547/15/09]

## MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I move the following Motion:—

That in pursuance of clause (k) of sub-section (2) of Section 31 read with sub-section (1) of Section 32 of the Institutes of Technology Act, 1961 (No. 59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Council established under sub-section (1) of Section 31 of the said Act.

The question was put and the motion was adopted.

## GOVERNMENT BILL

## The Constitution (One Hundred and Ninth Amendment) Bill, 2009

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI M. VEERAPPA MOILY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Zero Hour. Smt. Brinda Karat. ... (Interruptions)...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I want to raise one important issue concerning....(Interruptions)...

SHRI KUMAR DEEPAK DAS (Assam): Sir, I have to raise a serious matter regarding...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is this? ...(Interruptions)... Mr. Reddy, what is this? ...(Interruptions)... No, no; this is not proper. ...(Interruptions)... What is this? ...(Interruptions)... What is the point you want to raise?...(Interruptions)... What do you mean by that? ...(Interruptions)... Mr. Reddy, why are you raising this? ...(Interruptions)... Under what rule?...(Interruptions)... Please sit down. ...(Interruptions)... What is this? ...(Interruptions)... No, no; you cannot do that. ...(Interruptions)... Mr. Reddy, you are such a senior Member and you are raising something which is irrelevant!